

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Response of petitioners to reply dated 21.04.2024 of Resp. no. 8,
Dedicated Freight Corridor Corporation of India Limited

IN

ORIGINAL APPLICATION No. 641 of 2023

IN THE MATTER OF

SUMAN CHAUHAN & 49 OTHERS VS GOVERNMENT OF UTTAR
PRADESH & OTHERS

INDEX

S. N.	Description of Paper	Page No.
1.	Index	1-1
2.	Response of petitioners to reply dated 21.04.2024 of Resp. no. 8, Dedicated Freight Corridor Corporation of India Limited	2-3
3.	Proof of Service	4-4

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Air Commodore
Abhay Gupta (VSM)

Sumit

Sumit Mehta

Manoj

Manoj Singh

Megha
Megha Abhay Gupta

Megha
Abhay Gupta

Name and Signatures of party in person/Authorized representatives

Dated: 05.01.2025

Place: Delhi



Megha

Sumit

Megha
Megha Abhay Gupta

Manoj

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
**Response of petitioners to reply dated 21.04.2024 of Resp. no. 8,
Dedicated Freight Corridor Corporation of India Limited**
IN
ORIGINAL APPLICATION No. 641 of 2023

IN THE MATTER OF
**SUMAN CHAUHAN & 49 OTHERS VS GOVERNMENT OF UTTAR
PRADESH & OTHERS**

To,

The Hon'ble Chairman of National Green Tribunal and his companion judges.

Respectively showeth as under:

I, Megha Abhay Gupta D/O Air Commodore Abhay Gupta, Add.Plot 56A, Dostpur Mangroli, Noida, Gautam Budh Nagar, Uttar Pradesh-201301, presently at Delhi, do solemnly affirm as under:

1. That I am the original applicant in the present application, and conversant with the facts of the case and thus competent to depose.
2. That, I am filing this response of petitioners to reply dated 21.04.2024 of Resp. no. 8, Dedicated Freight Corridor Corporation of India Limited in the above-captioned matter for the kind consideration of this Hon'ble Tribunal.
3. That I have read all the contents of this response and every thing submitted is correct to my knowledge.
4. **That Respondent No. 8, in its reply, has claimed that the flooding in the petitioners' villages was not caused by the bridge constructed on the Yamuna downstream of the petitioners' villages.**
5. **That the petitioners categorically deny the submission of Respondent No. 8. It is evident in the subsequent paras that the bridge, as designed by Respondent No. 8, obstructs the free flow of excess discharge of the river, thereby raising the water level upstream. This obstruction has resulted in the spillage of river and drain water into the petitioners' villages located upstream.**
6. **That the maps submitted by Respondent No. 8 (Annexure R-8/3, pages 272-274) clearly demonstrate that during the design phase of the bridge, the**



Megha Abhay Gupta

Sumit

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Megha Abhay Gupta

Sumit

petitioners' villages were marked as barren land & were considered by Resp. no. 8 to be submerged after the bridge construction.

7. That Respondent No. 8 ignored the fact that the petitioners' villages had existing habitations before adopting the arbitrary bridge design.
8. That Respondent No. 8 failed to analyze whether the petitioners' villages had experienced/not experienced inundation in the past before adopting the bridge design. Instead, Respondent No. 8 arbitrarily proceeded with a bridge design that caused river water to rise on the bridge upstream and spill in the petitioners' villages.

PRAYER

That, in light of the above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take the submissions made herein on record and permit the withdrawal application of the petitioners which has already been filed in the matter.



Megha Abhay Gupta
DEPONENT

VERIFICATION

Verified at New Delhi on this.....day of 2025, that the contents of the above affidavit are true and correct and nothing has been concealed there from.



Megha Abhay Gupta
DEPONENT

Dated: 05.01.2025

Place: Delhi



ATTESTED BY,
PARVEEN KUMAR
NOTARY, DELHI, R-16988
GOVT OF INDIA

09 FEB 2025

Noted & Registered
Page No./Srl. No. & Date

22/01/25/B-II/09/02/25

Sumit

Megha Abhay Gupta

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rahul kumar <rahulsgkumar@gmail.com>

Service from applicants in Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) in Hon'ble NGT

1 message

manoj@synergyinfracon.com <manoj@synergyinfracon.com>

Mon, Mar 3, 2025 at 7:27 PM

To: csup@nic.in, ceodelhi.djb@nic.in, ceifcd@gmail.com, csdelhi@nic.in, fciwrd@gmail.com, ceo@noidaauthorityonline.com, eincididuplu-up@nic.in, contactdfccil@dfcc.co.in, dmgnb@nic.in
Cc: abhay gupta <tony51aoc@rediffmail.com>, rahulsgkumar@gmail.com

Dear Sirs,

You are respondents in the above matter. Please find enclosed:

1. PDF copy of Response of applicants with additional submissions to the "report of joint committee filed through reply affidavit dated 18.11.2024 by DM Gautam Budh Nagar in Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) in Hon'ble NGT
2. PDF copy of Response of petitioners to reply dated 21.04.2024 of Respondent no. 8 in Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) in Hon'ble NGT

Regards

Manoj Singh
(Applicant)

> On 30 May 2024, at 11:04 AM, manoj@synergyinfracon.com wrote:

>

> Dear Sirs,

>> You are respondents in the Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) filed in the Hon'ble NGT. Please find herewith enclosed copy of the withdrawal application being filed by the applicants/petitioners for withdrawal of the current matter.

>> Original petition has already been served to you earlier.

>> Regards

>> Manoj Singh (Original Applicant)

>> 8076083151

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> <Served Withdrawal application.pdf>

2 attachments**Rejoinder affidavit.pdf**

431K

**Response to be filed.pdf**

21063K